

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
LOK SABHA
UNSTARRED QUESTION NO. 1606
ANSWERED ON 28/07/2026

SIMPLIFYING EXPORT PROMOTION PROCEDURES

1606. MRS. RUCHI VIRA

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government proposes to strengthen coordination between the Directorate General of Foreign Trade (DGFT) and the Central Board of Indirect Taxes and Customs (CBIC) for the timely revalidation and utilisation of Duty Credit Scrips in eligible duty drawback and refund cases;
- (b) whether the Government is simplifying export promotion procedures under schemes such as Remission of Duties and Taxes on Exported Products (RoDTEP) and Rebate of State and Central Taxes and Levies (RoSCTL) through digital integration and paperless processes;
- (c) the details of the assistance provided to exporters, including those in Tamil Nadu, for enhancing awareness regarding the revised customs refund and duty drawback procedures;
- (d) whether any timeline has been prescribed for the re-credit of Duty Credit Scrips and the issuance of re-credit certificates; and
- (e) the measures proposed by the Government to facilitate exports, reduce transaction costs and improve the efficiency of trade services?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) Directorate General of Foreign Trade (DGFT) and Central Board of Indirect Taxes and Customs (CBIC) maintain regular institutional coordination and electronic data exchange for smooth implementation of export promotion schemes and facilitate exporters.

CBIC prescribes the procedure for re-credit of Duty Credit Scrips in eligible drawback and refund cases through issuance of Re-credit Certificates. DGFT and CBIC systems are electronically integrated through Indian Customs Electronic Data Interchange Gateway (ICEGATE) for verification and utilization of electronic Duty Credit Scrips, facilitating seamless processing and reducing manual intervention.

(b) The Government has simplified export promotion procedures under Remission of Duties and Taxes on Exported Products (RoDTEP) and Rebate of State and Central Taxes and Levies (RoSCTL) through digital integration.

The operational interface for both schemes is primarily through the Customs Automated System/ICEGATE. The exporter indicates the relevant claim at the time of filing the shipping bill, and upon processing and validation of eligibility, the benefit is scrolled/generated through the Customs system. Duty credit is maintained in the electronic duty credit ledger and may be converted into transferable electronic scrips in accordance with the Electronic Duty Credit Ledger Regulations, 2021, the entire process of generation, maintenance, transfer and utilisation of such credits being substantially electronic.

(c) Directorate General of Foreign Trade (DGFT) and Central Board of Indirect Taxes and Customs (CBIC) regularly undertake stakeholder outreach and awareness activities through their field formations, including in Tamil Nadu, by organizing Niryat Bandhu programmes, workshops, webinars, and Pahal Sessions to enhance awareness and facilitate stakeholder engagement.

(d) The applicable timeline for revalidation and issuance of re-credit in respect of Duty Credit Scrips issued under the Foreign Trade Policy is governed by Para 2.20 of the Hand Book of Procedures 2023 and the Electronic Duty Credit Ledger Regulations, 2021. Separately, as regards RoDTEP and RoSCTL, Circular No. 30/2026-Customs Dated 03.07.2026 has been issued by CBIC for re-credit of the duty amount into the electronic credit ledger of the IEC holder, and the procedure for claiming refund of customs duties and interest is provided under Section 27 of the Customs Act, 1962.

(e) The Government has undertaken various trade facilitation measures to simplify export procedures, promote paperless and digital service delivery, reduce transaction costs, and improve ease of doing business for exporters. These measures aim to enhance the efficiency, transparency and accessibility of trade-related services, thereby strengthening India's export ecosystem. To expedite the clearance of export consignments, the Government has implemented several automation measures, including Auto Let Export Order (LEO) for facilitated Shipping Bills where no interdiction has been identified by the Risk Management System, and the use of ICETAB (Indian Customs Electronic Gateway), a mobile tablet device that enables Customs officers to upload examination reports in real time, thereby minimizing manual intervention and expediting cargo clearance processes.
